

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 27th OCTOBER, 1978.

NOTIFICATION
(INCOME-TAX)

No. 2532 (P.No.187/25/78-IT(AI)): In exercise of the powers conferred by sub-section (1) of Section 124 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to the Schedule appended to its Notification No.679 (P.No.187/2/74-IT(AI) dated 20th July, 1974 as amended from time to time.

Existing entries under column 3 against S.No.12 & 12A shall be substituted by the following entries:

SCHEDULE

<u>COMMISSIONER</u> <u>OF INCOME TAX</u>	<u>HEADQUARTERS</u>	<u>JURISDICTION</u>
<u>1.</u>	<u>2.</u>	<u>3.</u>
12. Karnataka-I.	Bangalore.	1. Bellary Circle, Bellary. 2. Circle-I (Wards XI, XII, XIII & XIV) Bangalore. 3. Circle-III, Bangalore. 4. Company Circles-III, IV, V & VI, Bangalore. 5. Dharwar Circle, Dharwar. 6. Estate-Duty-cum-Income-tax Circle, Bangalore. 7. Estate-Duty-cum-Income-tax Circle, Hubli. 8. Estate-Duty-cum-Income-tax Circle, Mangalore. 9. Foreign Section, Bangalore. 10. Galtarga Circle, Galtarga. 11. Hassan Circle, Hassan. 12. Hospet Circle, Hospet. 13. Karwar Circle, Karwar. 14. Kolar Circle, Kolar. 15. Mandya Circle, Mandya. 16. Mysore Circle, Mysore. 17. Raichur Circle, Raichur. 18. Salary Circle, Bangalore. 19. Shiraga Circle, Shiraga. 20. Trust Circle, Bangalore. 21. Turkur Circle, Turkur.

Contd.....2/-